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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART-V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE GUJARAT PRIVATE UNIVERSITIES (AMENDMENT) BILL, 2012.

GUJARAT BILL NO. 9 OF 2012.

A BILL

further to amend the *Gujarat Private Universities Act, 2009*.

Guj. 8 of 2009.

WHEREAS the Bhandari Charitable Trust, Ahmedabad and the Rai Foundation, New Delhi have applied to the State Government under the provisions of the Gujarat Private Universities Act, 2009 to establish Private Universities in the State;

AND WHEREAS the said applications have been scrutinised by the Scrutiny Committee and on the report of Scrutiny Committee, the State

Government has issued the letter of intent to the respective sponsoring bodies for establishment of the Private University;

AND WHEREAS the State Government is satisfied that the sponsoring bodies have complied with the conditions of letter of intent as provided in section 10 of the said Act and have also established the Endowment Fund as per the letter of intent;

NOW, THEREFORE, the Government of Gujarat, in accordance with the provisions of section 10 of the said Act, establishes the institutions specified in column 2 of the Schedule as the Private University of the aforesaid sponsoring bodies, by the name, location and jurisdiction as specified in column 4 of the Schedule.

It is hereby enacted in the Sixty-third Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Gujarat Private Universities (Amendment) Act, 2012.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
Schedule to Guj.
8 of 2009.

2. In the principal Act, in the Schedule, after entry at serial No. 8, the following entries shall be inserted, namely:-

Guj. 8 of 2009.

Sr. No.	Name and Address of the Private University.	Details of Registration and Registration Number	Sponsoring Body.
1.	2.	3.	4.
9.	Indus University, Ahmedabad.	Trust Registration – Ahmedabad, No. E-6844, Ahmedabad (under the Bombay Public Trusts Act, 1950).	Bhandari Charitable Trust, A-1, Skylark Apartment, Satellite Road, Satellite, Ahmedabad-380015.
10.	Rai University, Ahmedabad.	Trust Registration – New Delhi, No. 5539 of Dated 01/08/1996.	Rai Foundation, A-41, MCIE, Mathura Road, New Delhi-110044.”

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Private Universities Act, 2009 (Guj. 8 of 2009) to provide for establishment of Private Universities in the State so as to provide for qualitative and industry relevant higher education and to regulate their functions, under which in all eight Private Universities have been established so far.

The State Government has received proposals among others from the Bhandari Charitable Trust, Ahmedabad and the Rai Foundation, New Delhi for establishment of the Indus University, Ahmedabad and Rai University in the Ahmedabad District respectively as the Private Universities. The said proposals have been considered by the State Government and since the said sponsoring bodies have complied with the provisions of the Act, it is considered necessary to include the names of said Universities in the Schedule to the Act, thereby conferring them the Status of Private University.

This Bill seeks to amend the said Act to achieve the aforesaid object.

RAMANLAL VORA,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves the delegation of legislative power in following respect :-

Clause 1.- Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

Dated the 9th March, 2012.

RAMANLAL VORA.

By Order and in the name of the Governor of Gujarat,

Gandhinagar.
Dated the 9th March, 2012.

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.